

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION
Dated- Guwahati, the 19th February, 2018

No. HC.VII-167 (Pt.-III)/2014/1142/A : Hon'ble the High Court has been pleased to nominate the following Judicial Officers to participate in a One-day Conference on Behavioral Aspects of Law and Justice, scheduled to be held on **25.02..2018** at the campus of Gujarat National Law University, Gandhinagar-

Sl. No.	Name	Designation
1.	Shri Parthiv Jyoti Saikia	District and Sessions Judge, Tinsukia, Assam
2.	Shri Neiko Kanuo	District and Sessions Judge, Mon, Nagaland

The Officers are to attend the programme accordingly.

By order,
Sd/- Aparna Ajitsaria
Registrar (Judicial)
Gauhati High Court, Guwahati

Memo No. HC.VII-167 (Pt.-III)/2014/1143 - 1159/A dated 19.02.2018
Copy forwarded for information and necessary action to:

1. The Director, Gujarat National Law University, Gandhinagar, Gujarat
2. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Justice & Law Department, Kohima.
4. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officer is placed on deputation for the programme on condition that (a) the Officer will be treated as on duty during the training period, (b) He will be entitled to T.A. & D.A. as admissible under the Rules.

5. The Accountant General (A&E), Nagaland, Kohima, for information and necessary action.

The Officer is placed on deputation for participating in the training programme on condition that (a) the Officer will be treated as on duty during the training period, (b) He will be entitled to TA and DA as admissible under the Rules.

6. The Registrar (Vigilance / Admn.), Gauhati High Court, Guwahati.
7. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima

She is requested to inform the nominated officer of her state accordingly.

9. Dr. Kalpeshkumar L. Gupta, Assistant Professor-Research, GNLU.
10. Shri Parthiv Jyoti Saikia, District and Sessions Judge, Tinsukia, Assam
11. Shri Neiko Kanuo, District and Sessions Judge, Mon, Nagaland

The nominated participants above are to attend the programme according to the programme schedule. Accommodation will be provided to them in the campus itself from 24th February, 2018 to 26th February, 2018. Participants are requested to send their travel schedule so that prior arrangement can be made for their comfortable stay at the campus. For any further information, participants may contact at Mob. No. +91-8128650857 / +91-7390818202 [e-mail: kgupta@gnlu.ac.in / aspandey@gnlu.ac.in)

12. The Joint Registrar (Judl. / PM & P), Gauhati High Court, Guwahati.
13. The Systems Analyst, Gauhati High Court, Guwahati. *He is requested to upload the Notification in the official web site of the Gauhati High Court immediately.*
14. The Private Secretary to Hon'ble Mr. Justice Hrishikesh Roy, Gauhati High Court, Guwahati.
15. The Private Secretary to Hon'ble Mr. Justice Manojit Bhuyan, Gauhati High Court, Guwahati.
16. The Private Secretary to Hon'ble Mr. Justice Suman Shyam, Gauhati High Court, Guwahati.
17. The CA to Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

 19.2.18

Registrar (Judicial)



Gujarat National Law University



CENTRE FOR
EXPERIMENTAL
SOCIAL
SCIENCES
INDIA

NUFFIELD COLLEGE, OXFORD • FLAME UNIVERSITY



Michigan Law
UNIVERSITY OF MICHIGAN LAW SCHOOL

Tentative Schedule

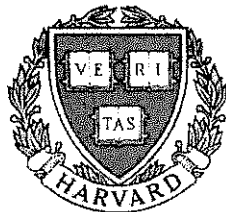
One Day Conference on
“Behavioral Law and Justice: Aspects of Negotiations and Decision-making”
On
Sunday, 25th February 2018

Timing	Activity	Venue
8-30 am to 9-30 am	Breakfast & Registration	Ground Floor, Admin Block
9-30 am to 11-00 am	Inauguration	Orientation Hall
11-00 am to 11-30 am	Group Photo and Tea Break	Preamble
11-30 am to 1-00 pm	Session 1 Prof Pavan Mamidi Co-Director, CESS Nuffield – FLAME University Faculty Affiliate, Harvard Center on the Legal Profession Simulation Exercise	Computer Lab & Classroom
1-00pm to 2-00 pm	Lunch	Ground Floor, Admin Block
2-00pm to 2-30 pm	Session 2 Prof Vikramaditya Khanna, Professor, University of Michigan Law School Senior Fellow, Harvard Center on the Legal Profession Simulation Exercise Debrief	Orientation Hall
2-30 pm to 3-30 pm	Session 3 Prof Sharon Barnhart Director, CESS Nuffield- FLAME University Faculty Affiliate, MIT Poverty Action Lab Behavioral Economics & Data as Evidence	Orientation Hall
3-30 pm to 4-00 pm	Session 4 Prof Pavan Mamidi Co-Director, CESS Nuffield – FLAME University Faculty Affiliate, Harvard Center on the Legal	Orientation Hall

	Profession Behavioral Negotiations	
4-00 pm to 4-15 pm	Tea Break	Ground Floor, Admin Block
4-15 pm to 5-00 pm	Session 5 Prof Vikramaditya Khanna, Professor, University of Michigan Law School Senior Fellow, Harvard Center on the Legal Profession To be decided	Orientation Hall
5-00 pm to 6-00 pm	Session 6 Prof Holger Spamann Professor, Harvard Law School Capstone – Virtual Session	Vitaan II
6-00 pm to 6-30 pm	Valedictory	Orientation Hall
6-30 pm	High Tea	Ground Floor, Admin Block



Gujarat National Law University



NUFFIELD COLLEGE, OXFORD • FLAME UNIVERSITY

CENTRE FOR
EXPERIMENTAL
SOCIAL
SCIENCES
INDIA



Michigan Law
University of Michigan Law School

“Behavioral aspects of Law and Justice”

Joint Conference for Judges

Harvard Law School – GNLU – CESS Nuffield FLAME

This one-day joint participative conference on a weekend aims to explore how insights from the behavioral social sciences, and ethics can be leveraged to better understand different aspects of the judicial system in India. The conference will be free of cost and will be jointly led by Pavan Mamidi, co-Director of CESS Nuffield – FLAME University, and other noted academics such as Professor Holger Spamann, Professor of Law at Harvard Law School. The target audience of the conference are High Court Judges, District and Civil Court Judges in India. All conference participants will receive a certificate of participation issued by Harvard Law School.

Proposed Conference Topic: Behavioral aspects of Law and Justice

Target Audience: High Court Judges (and District Judges)

Duration of Conference: 1 day

Venue: GNLU

Date – February 25, 2018

Cost: Free

Outline of Topics

1. Behavioral Decision Making, Conflict Settlement, and Behavioral Ethics

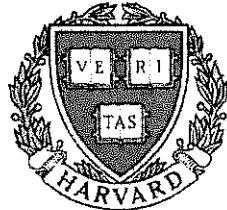
Typically, individuals engage in disputes not because they are disputative by nature, but because they make decisions using heuristics. It is common for people to think with fixed sum biases – i.e., they believe that there is a limited pie to be shared in society, and that the more that they gain, the other side necessarily has to suffer. This is often the reason why people settle on a path of conflict. The role of the judiciary in minimizing conflict between parties is immense. Interpreting the law and applying it in such a way that enables disputing parties to jointly see a bigger picture is an important goal;

2. Using Data as Evidence

A lot of economic offences get committed and the evidence of these offences is available only through statistical data. It will be an endeavour of the training program to expose the judiciary to elementary statistical tools that they can use to draw inferences about the behaviour of various economic actors, including companies, businesses and regulators. Applications in matters relating to competition or consumer protection will be used. The tools will be very basic and will not require any prior preparation in statistics.



Gujarat National Law University



NUFFIELD COLLEGE, OXFORD - FLAME UNIVERSITY

CENTRE FOR
EXPERIMENTAL
SOCIAL
SCIENCES
INDIA



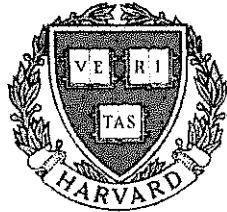
Michigan Law
University of Michigan Law School

3. Informal Social Norms and Impact on Law

Applying the law without paying attention to the social norms present in society can create huge problems. For instance, the preservation of a marriage in Indian rural society is treated by members as more important than arresting and filing a case against a husband engaging in domestic violence. There is a clear conflict between the law and what prevailing social norms have us believe. The challenge of courts is to reconcile these ends that often compete with each other. It would be hugely important for Judges to accommodate several social sensitivities without defeating the purpose and meaning of law. There will be an attempt to discuss how best to reconcile ethical social norms within the ambit of formal laws in order to facilitate smoother implementation of formal institutions.



Gujarat National Law University



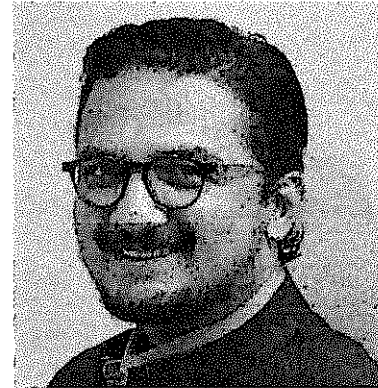
NUFFIELD COLLEGE, OXFORD • FLAME UNIVERSITY

CENTRE FOR
EXPERIMENTAL
SOCIAL
SCIENCES
INDIA



Michigan Law
UNIVERSITY OF MICHIGAN LAW SCHOOL

Pavan Mamidi is the Co-Director for the CESS Nuffield – FLAME University, a collaboration between Nuffield College at the University of Oxford and Flame University. Previously, Pavan was a faculty member at IIM-Ahmedabad in the Business Policy area. He has also taught in policy programs for senior government officers, including IPS at the National Police Academy and IAS at LBSNAA in Mussoorie. He has held positions at IIM Bangalore, MIT (Sloan), the University of Michigan Law School, and Harvard Law School where he is an affiliated faculty at the Center on the Legal Profession.



Pavan has an LL.M. from Harvard Law School and a Doctorate in Sociology from the University of Oxford.

Holger Spamann is Professor of Law at Harvard Law School, where he teaches corporate law and corporate finance. His research focuses on the law and economics of corporate governance and financial markets, judicial behavior, and comparative law. Before embarking on his academic career, he practiced with Debevoise & Plimpton in New York and clerked for two years in Europe.



He holds too many degrees, among them a an S.J.D. from Harvard Law School and a Ph.D. in economics from Harvard University. He is a member of the bar of New York and qualified for the German bar.

Sharon Barnhardt is the Director the CESS Nuffield – FLAME University collaboration as well as the Principal Investigator of Economics & Public Policy for the lab. Sharon considers herself an applied economist and her research spans public policy (slums, sanitation) and public health (micro-nutrient deficiencies). She is also a Faculty Affiliate of the Poverty Action Lab (MIT, Cambridge) and the Institute for the Study of Labor (IZA, Bonn).

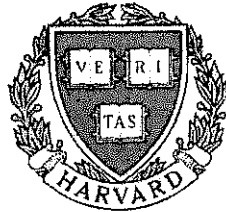
Earlier, Sharon was a faculty member at IIM-Ahmedabad in the Public Systems Group, where she taught Causal Inference and Public Policy FPM seminars and at IFMR where she taught the Micro-Economics of Development. She also has experience providing training in Impact Evaluation to the non-profit sector in India, and regularly lectures in Behavioral Economics at LBSNAA.



Sharon has an MPA from Princeton University and a PhD in Public Policy from Harvard University.



Gujarat National Law University



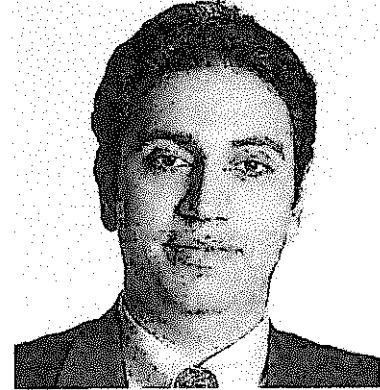
NUFFIELD COLLEGE, OXFORD • FLAME UNIVERSITY

CENTRE FOR
EXPERIMENTAL
SOCIAL
SCIENCES
INDIA



Michigan Law
UNIVERSITY OF MICHIGAN LAW SCHOOL

Vikramaditya S. Khanna, the William W. Cook Professor of Law, is faculty director of the Directors' College for Global Business and Law and co-Director of the Joint Centre for Global Corporate and Financial Law & Policy, a collaboration between Michigan Law, University of Michigan and India's Jindal Global Law School. He earned his S.J.D. at Harvard Law School, where he has been a visiting faculty member. He served as a senior research fellow at Columbia and Yale law schools, and as a visiting scholar at Stanford Law School.



His interest areas include corporate and securities law, corporate crime, law in India, corporate governance in emerging markets, and law and economics. He has testified before the U.S. Congress and his papers have been published in, or are forthcoming in, the *Harvard Law Review*, the *Journal of Finance*, the *Michigan Law Review*, the *Supreme Court Economic Review*, among others.